

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.207 – Cont.P/9(AHM)2023  
ITEM No.208 – IA/554(AHM)2023  
ITEM No.209 – IA/678(AHM)2023  
ITEM No.210 – IA/1036(AHM)2023 in IA/377(AHM)2021  
In  
CP(IB) 3 of 2017

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Umiya Trading

.....Applicant

V/s

Stratus Foods Pvt Ltd

.....Respondent

**Order delivered on: 16/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr, Love S Modi, Advocate

For the Respondent

:Ms. Simran Pahwa, Proxy Advocate for Mr. Aadit R Sanjanwala, Advocate for R-1 a. w. Mr. Nirav Tarkash present in person through Virtual Mode

**ORDER**  
**(Hybrid Mode)**

**Cont.P/9(AHM)2023, IA/554(AHM)2023, IA/678(AHM)2023 & IA/1036(AHM)2023 in IA/377(AHM)2021**

**Cont.P/9(AHM)2023**

No rejoinder has been filed. Learned counsel for the applicant states that the copy of the reply was only served on 25.06.2024, hence, same has been send for the comments from the client and seeks one more opportunity to file the rejoinder.

Further, it is seen that liquidator was directed to appear through physical mode but he is not appearing physically. Let written explanation be filed by the liquidator for non-appearance through physical mode despite repeated directions.

Re-list all matters on 17.09.2024.

Sd/-

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**